FORM-G

RE-ISSUANCE OF INVITATION FOR EXPRESSION OF INTEREST FOR

SATWIKI PROTEINS PRIVATE LIMITED

OPERATING IN MANUFACTURING & TRADING OF MUSTARD OIL AND MUSTERD SEED OIL CAKE UNIT AT SHAHPURA, JAIPUR (RAJASTHAN)
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Satwiki Proteins Private Limited CIN- **U15147RJ2013PTCO41240**
2.	Address of the registered office	Khasra No. 1118-1121, Chomu Ajitgarh Road, Village Markhi, Tehsil Shahpura, Japur-303601
3.	URL of website	As per the information provided by the Corporate Debtor, there is no operational website of the Corporate Debtor.
4.	Details of place where majority of fixed assets are located	Khasra No. 118-1121, Chomu Ajitgarh Road, Village Markhi, Tehsil Shahpura Shahpura, Jaipur (Rajasthan)
5.	Installed capacity of main products/ services	Operations of the CD has been closed. Last Audited Financial Statements available is FY 2020-2021.
6.	Quantity and value of main products/ services sold in last financial year	Operations of the CD has been closed. As per available Audited Financial Statements CD booked sales revenue of INR 5,49,80,65,348/-(FY 2020-21) INR 7,48,51,73,384/-(FY 2019-20) INR 5,23,03,15,615/-(FY 2018-19)
7.	Number of employees/ workmen	Information not received from Directors of CD. As per our Findings so far, no employees or workmen are there.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	All the details are available at the office of the Resolution Professional located at Office No 908, D Mall, NSP, Pitampura, Delhi -110034 and can be sought at cirp.satwikiproteins@gmail.com

9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details are available at the office of the Resolution Professional located at Office No 908, D Mall, Netaji Subhash Place, Pitampura, Delhi - 110034 and can be sought at cirp.satwikiproteins@gmail.com
10.	Last date for receipt of expression of interest	Monday, 5 June, 2023
11.	Date of issue of provisional list of prospective resolution applicants	Friday, 9 June, 2023
12.	Last date for submission of objections to provisional list	Wednesday, 14 June, 2023
13.	Process email id to submit EOI	cirp.satwikiproteins@gmail.com

Sumit Sharma
Resolution Professional,
Satwiki Proteins Private Limited (under CIRP)
IBBI/IPA-001/IP-P-02323/2020-2021/13513
(Authorization for Assignment valid till 02/04/2024)
Regd. Add: C-3/69 A, Keshav Puram, Delhi ,110035
Comm. Add: 908, 9th Floor, D Mall, Netaji Subhash Place,
Pitampura, Delhi-34
Contact No.: 011-4175 4949

Date: 21st May 2023
Place: New Delhi

लंपी रोग के लिए टीकाकरण अभियान की शुरुआत

प्रदेश में 1.39 करोड़ गोवंशीय पशुओं का होगा टीकाकरण

महानगर संवाददाता

'रोगमुक्त पशुपालन की संकल्पना होगी साकार'

पशुपालन विभाग के शासन सचिव कुणाल ने कहा कि राज्य सरकार की रोगमुक्त एवं उन्नत पशुपालन की संकल्पना को साकार करने की दिशा में अन्य विभागों जैसे आरसीडीएफ, गोपालन, आयुष, चिकित्सा एवं स्वास्थ्य, पंचायतीराज, स्वायत्त शासन, राजस्व, गृह विभाग एवं जिला व ब्लॉक स्तरीय प्रशासन के साथ समन्वय स्थापित कर लंपी रोग की रोकथाम की कार्यवाही की जा रही है। अतिरिक्त निदेशक खुशीराम मीणा ने पशुपालकों से अपील की है कि यदि गोवंशीय या अन्य किसी पशु में लंपी के प्रारंभिक लक्षण दिखाई दें तो तुरंत नजदीकी पशु चिकित्सा केंद्र या कंट्रोल रूम पर संपर्क करें।

जयपुर। राज्य सरकार पशुओं एवं पशुपालकों के हितों के लिए लगातार नई योजनाएं लागू करने के साथ ही पशुओं में होने वाले विभिन्न रोगों के प्रति सतर्क है। इसी क्रम में पशुपालन विभाग रोगों की रोकथाम एवं नियंत्रण पर सतत निगरानी रख त्वरित कार्यवाही कर रहा है। गोवंशीय पशुओं में होने वाले लम्पी रोग की रोकथाम एवं नियंत्रण के लिए पशुपालन विभाग के शासन सचिव कृष्ण कुणाल के निर्देशन में टीकाकरण अभियान की शुरुआत शनिवार को बहुउद्देशीय पशु चिकित्सालय, हिंगोनिया जयपुर से की गई। इस मौके पर कुणाल ने कहा कि पशुओं एवं पशुपालकों का हित राज्य सरकार की सर्वोच्च प्राथमिकता है। इसके मद्देनजर प्रदेश में गोवंशीय पशुओं में संभावित लंपी रोग की रोकथाम एवं नियंत्रण की त्वरित कार्यवाही की जा रही है। उन्होंने कहा कि शनिवार से प्रदेश में लंपी टीकाकरण अभियान की शुरुआत की गई है, इसके तहत राज्य के सभी गोवंशीय पशुओं का टीकाकरण किया जाएगा। पशुपालन विभाग के निदेशक डॉ. भवानी सिंह राठौड़ ने टीकाकरण अभियान की जानकारी देते हुए कहा कि आगामी दिनों में राज्य में कुल 1 करोड़ 39 लाख पशुओं का टीकाकरण किया जाएगा। उन्होंने बताया की प्रदेश के समस्त जिलों में आवश्यकतानुसार टीके पहुंचाकर टीकाकरण के दिशा निर्देश दिए गए हैं।

सतीश पूनियां ने गृहमंत्री शाह को लिखा पत्र

महानगर संवाददाता

जयपुर। योजना भवन के बेसमेंट से करोड़ों रुपए की नकदी और सोना बरामद होने के बाद विवाद लगातार बढ़ता जा रहा है। विधानसभा उपनेता प्रतिपक्ष सतीश पूनियां ने केंद्रीय गृहमंत्री अमित शाह को पत्र लिखकर केंद्रीय एजेंसी से जांच कराने की मांग की है। पूनियां ने अपने पत्र में इस पूरे प्रकरण के लिए प्रदेश सरकार को जिम्मेदार ठहराया है। उन्होंने गृह मंत्री अमित शाह भेजें लेटर में लिखा कि राजस्थान की कांग्रेस सरकार ने पिछले साढ़े 4 सालों में राज्य में भ्रष्टाचार के नए आयाम स्थापित किए हैं।

OFFICE OF THE GRAM PANCHAYAT BOBAS P.S. JOBNER (JAIPUR)

S.NO: 2023-24/BOBAS/181-1/30 DATE 18-05-2023

INVITATION OF E-TENDER YEAR 2022-23

On behalf of Governor of Rajasthan invites open tender from eligible contractor for ONE CONSTRUCTION WORK AT GP BOBAS estimated total cost of work is Rs. 10.00 lakhs.

Details available on www.sppp.rajasthan.gov.in and www.eproc.rajasthan.gov.in

UBIN ZJP2324GSOB00400

Tender ID 2023_PRD_336879_1

Sarpanch GP BOBAS — **VILLAGE DEVELOPMENT OFFICER GP BOBAS**

244
11/5/23

अपील की सूचना के अन्तर्गत धारा 385 (I) दण्ड प्रक्रिया संहिता, 1973

न्यायालय ADJ No. 03 जयपुर महानगर प्रथम
प्रकरण सं. फौ. नि. 14/2021 दिनांक: 10/05/2023

श्रीमती सोनी देवी बनाम राजस्थान सरकार व अन्य

अपील निगरानी विरूद्ध निर्णय दिनांक 01.12.2020 के अति. मुख्य महानगर मजि. क्रम 7 ACMM-07, Metro First Jaipur मुकदमा नम्बर FIR No. 138/15 FR No. 766/16 अपराध अन्तर्गत धारा 420, 120b IPC दण्ड प्रक्रिया संहिता की धारा 385 के अन्तर्गत सूचित किया जाता है कि अपीलान्ट की उपरोक्त अपील इस न्यायालय में दिनांक 08.06.2023 बजे 07.30 AM को सुनी एवं निर्णित की जावेगी।

मोहर अदालत

वरिष्ठ रीडर
अपर जिला एवं सेशन न्यायालय क्रम-3
जयपुर महानगर प्रथम

बनाम-
1. अजय उर्फ नन्दू उर्फ नन्दकिशोर पुत्र स्वर्गीय श्री रामचन्द्र मीणा, निवासी-29, गुर्जर घाटी, आमेर जिला, जयपुर।
2. बुद्धिप्रकाश शर्मा पुत्र श्री महादेव प्रकाश शर्मा, निवासी-विजयपुरा आगरा रोड, जयपुर
3. रामजीलाल पुत्र लादूराम मीणा, निवासी-ग्राम झर, आगरा रोड, जिला जयपुर।

कार्यालय अधिशाषी अभियन्ता हवामहल-आमेर जोन नगर निगम, हैरिटेज जयपुर
(चौगान स्टेडियम, गणगौरी बाजार, जयपुर)

क्रमांक :- HM/AMER/196 दिनांक :- 18/05/2023

ई-निविदा सूचना संख्या 51/2023-24

केन्द्र एवं राज्य सरकार के सभी विभागों में पंजीकृत "AA",A" श्रेणी के ठेकेदारों एवं नगर निगम, जयपुर के पंजीकृत निविदाताओं से अधिशाषी अभियन्ता हवामहल–आमेर जोन से संबंधित विकास कार्यो हेतु निविदाए आमंत्रित की जाती है। कार्यो की अनुमानित लागत टेण्डर बेचे जाने तथा प्राप्त करने की तारीख टेण्डर शर्त आदि सम्पूर्ण विवरण नगर निगम, जयपुर की वेबसाईट **www.jaipurmcheritage.org** व राजस्थान सरकार के पोर्टल **http://sppp.rajasthan.nic.in** तथा **http://eproc.rajasthan.gov.in** पर देखी व ड़ाउनलोड़ की जा सकती है। उक्त निविदाओं को **(sppp.rajasthan.gov.in)** पोर्टल पर अपलोड करवा दिया गया है। **JMC2324WSOB00296**

राज.संवाद/सी/23/2766 — **अधिशाषी अभियन्ता, हवामहल-आमेर जोन**

जगतपुरा-बस्सी लिंक रोड के लिए जेडीए कर रहा जमीन अधिग्रहण

ग्रामीणों इलाकों में लगा रहा कैम्प, 15 किमी रोड के लिए 8 गांवों की 190 हेक्टेयर जमीन की जा रही अधिग्रहीत

महानगर संवाददाता

आमजन को सीधे आगरा रोड से मिलेगी कनेक्टिविटी

जगतपुरा बस्सी लिंक रोड बनने के बाद आमजन को जाम से राहत मिलेगी। साथ ही जगतपुरा और उसके आसपास के इलाके में रहने वाले लोगों को सीधे आगरा रोड से कनेक्टिविटी मिलेगी। इससे उनका समय के साथ ईंधन खर्च भी बचेगा। यह रोड बस्सी आरओबी वाली सड़क से जुड़ेगी। वर्तमान में अगर जगतपुरा और उसके आसपास के ग्रामीण इलाकों के लोगों को बस्सी जाना हो तो उन्हें लंबा चक्कर काटना पड़ता है। हालांकि जगतपुरा से रिंग रोड तक सड़क बनी हुई है।

जयपुर। जगतपुरा-बस्सी लिंक रोड जल्द ही धरातल पर नजर आने लगेगा। इसके लिए जेडीए ने जमीन अधिग्रहण का काम शुरू कर दिया है। जमीन अधिग्रहण के लिए जेडीए अलग-अलग गांवों में कैम्प लगाकर किसान और भू-मालिकों को उनकी जमीन का मुआवजा दे रहा है। इस रोड के लिए जेडीए 8 गांवों की 190 हेक्टेयर जमीन अधिग्रहीत कर रहा है।

जानकारी के अनुसार 2021-22 के बजट में मुख्यमंत्री ने जयपुर दिल्ली रेलवे लाइन से लगते रिंग रोड से बस्सी तक करीब 15 किमी जगतपुरा-बस्सी लिंक रोड की घोषणा की थी। इसके लिए 50 करोड़ के बजट का प्रावधान किया था। यह सड़क 200 फीट चौड़ी बनेगी। जेडीए सड़क बनाने के लिए काश्तकार या भू मालिक से सहमति प्राप्त करने या भूमि अवाप्त करने में जुट गया है। इसके लिए भू-मालिक को इकॉलोजिकल क्षेत्र में 50, केवल आवासीय में 30, आवासीय व वाणिज्यिक में 20 प्लस 5 और वाणित्यक में 15 प्रतिशत जमीन दी जाएगी।

इनका कहना है...

जगतपुरा-बस्सी लिंक रोड के लिए जमीन अधिग्रहण की जा रही है। जमीन अधिग्रहण के लिए प्रभावित गांवों में कैंप लगाए जा रहे हैं।

निशा गर्ग, डीसी, जोन-13

सूचना

सर्व साधारण से सूचित किया जाता है उक्त संपत्ति प्लॉट नं. 8, नरसी विहार तकिया चोकी रावण गेट कालवाड रोड जयपुर 302012 सर्वप्रथम मंजू कंवर पत्नी गोपाल सिंह शेखावत को गोपालपुरा ग्रह निर्माण सहकारी समिति लि. जयपुर जिसका रजिस्ट्रेशन नंबर 2607-L के द्वारा 20.04.1999 को कुल क्षेत्रफल 166.66 वर्गगज का पट्टा जारी हुआ है। तत्पश्चात दिनांक 4.7.2006 को सुप्यार कंवर पत्नी भवानी सिंह को विक्रय कर दिया है एवं तत्पश्चात दिनांक 31.5.2012 को सुप्यार कंवर पत्नी भवानी सिंह ने राज कंवर पत्नी भीम सिंह शेखावत को विक्रय कर दी है। अतः राज कंवर पत्नी भीम सिंह उक्त सम्पत्ति पर मेरी अभिभाष्य वित्तिय संस्था EQUITAS SMALL FINANCE BANK से ऋण ले रहे है। सर्व साधारण को उक्त सम्पत्ति के विधिक वारिसान मालिकाना हक स्वामित्व रहने व अधिकार पर कोर्ट आपत्ति हो तो तीन दिवस में लिखित में मय दस्तावेज सुचित करें अन्यथा आपत्ति शून्य, अप्रभावी तथा अमान्य समझी जायेगी।

शाखा प्रबंधक
EQUITAS SMALL FINANCE BANK
प्लॉट नं. 8 टैगोर नगर डीसीएम अजमेर रोड, जयपुर- 302012

आम सूचना

सूचित किया जाता है कि एक आवासीय प्लाट नम्बर 58 - ए, उनियारों का रास्ता, सरस्वती कॉलोनी, नियर शिव मन्दिर, चाँदपोल बाजार, जयपुर राजस्थान, कुल क्षेत्रफल 104.00 वर्गगज के स्वमित्वाधिकार श्री रामबाबू चौधरी के स्वर्गवास के पश्चात् उनके विधिक वारिसान् में श्रीमती लक्ष्मी देवी, श्रीमती चेतना चौधरी, श्रीमती हेमलता चौधरी, श्रीमती स्नेहलता चौधरी व श्रीमती ममता चौधरी द्वारा निष्पादित पंजीकृत हक त्याग पत्र दिनाँक 31.03.2023 के द्वारा श्री कृष्ण कुमार चौधरी को प्राप्त हुये। स्वर्गीय श्री रामबाबू चौधरी का श्रीमती लक्ष्मी देवी, श्रीमती चेतना चौधरी, श्रीमती हेमलता चौधरी, श्रीमती स्नेहलता चौधरी, श्रीमती ममता चौधरी व श्री कृष्ण कुमार चौधरी के अलावा अन्य कोई विधिक उत्तराधिकारी एवं वारिस नहीं है। उक्त सम्पति के मूल कागजातों में से जविप्रा/ननिज द्वारा श्री रामबाबू चौधरी के नाम जारी मूल आवंटन पत्र व मूल कन्स्ट्रक्शन परमीशन लैटर उपलब्ध नहीं हैं तथा गुम हो गये हैं। श्री कृष्ण कुमार चौधरी से उक्त सम्पति को श्रीमती मीनाक्षी शर्मा क्रय कर रही हैं तथा उक्त क्रय बाबत् मेरी अभिभाष्या ऋणदात्री संस्था चोलामण्डलम् इनवेस्टमेन्ट एण्ड फाइनेन्स कम्पनी लिमिटेड से ऋण प्राप्त कर रही हैं। उक्त सम्पति स्वामित्व एवं क्रय व ऋण बाबत् किसी भी व्यक्ति /संस्था/बैंक या अन्य किसी भी पक्ष को किसी प्रकार की आपत्ति या आक्षेप हो तो निम्न अधोहस्ताक्षरकर्ता को अन्दर मियाद 7 दिवस में मय दस्तावेजी साक्ष्य सहित सम्पर्क करें अन्यथा बाद गुजरने मियाद किसी भी प्रकार की आपत्ति विधि अनुसार शून्य मानी जावेगी।

पुलकित गर्ग, एडवोकेट
MZ-4, अलंकार टॉवर, कबीर मार्ग, बनीपार्क, जयपुर-302016.
मो. 09828084002

कार्यालय ग्राम पंचायत स्वरूपसर, पंचायत समिति पाँचू (बीकानेर)

क्रमांक : 11 दिनांक : 18/05/2023

निविदा-सूचना :- 01/2023-24

राजस्थान पंचायतीराज नियम 1996 के नियमों के तहत पंचायतीराज विभाग, सार्वजनिक निर्माण विभाग, जल संसाधन विभाग, जन-स्वास्थ्य एवं अभियान्त्रिकी विभाग, निगर निगम एवं राज्य सरकार के अधिकृत संगठनों में पंजीकृत सक्षम श्रेणी के संवेदको से निम्नलिखित निर्माण कार्य का दोष निवारण एवं उसके सुधार (डिफेक्ट लाईबिलिटी पिरियड) का उत्तरदायित्व कार्य पूर्णत्ता के पश्चात दो वर्ष तक रहेगा, के लिए ग्राम पंचायत स्वरूपसर द्वारा निर्धारित प्रपत्र में ऑफलाईन निविदा आमन्त्रित की जाती है।

क्रम संख्या	कार्य का नाम	अनुमानित लागत	अमानत राशि	निविदा शुल्क	कार्य पूर्ण करने की अवधि	कार्यकारी संस्था का नाम
1.	प्रकाश व्यवस्था हेतु हाई-मास्ट लाईट लगाने का कार्य सेफराज जी मन्दिर के पास, स्वरूपसर	500000	10000	500	3 माह	ग्रा.पं.

उक्त निविदा प्रपत्रों का वेबसाईट sppp:/rajasthan.gov.in पर देखा जा सकता है इन निविदाओं में भाग लेने वाले संवेदक कार्यालय समय में ग्राम पंचायत कार्यालय में उपस्थित होकर निविदा कॉपी क्रय कर सकते है।

Publishing date & time	19.5.2023	11:00AM
Bid document purchase start date & time	19.5.2023	11:00AM
Pre-bid mitting venue date & time		
Website for sow tender document	sppp:/rajasthan.gov.in	
Tender document submission start date & time	19.5.2023	11:00AM
Tender document purchase end date & time	25.5.2023	6:00PM
Tender document submission end date & time	25.5.2023	6:00AM
Tender opening date & time	26.5.2023	3.00PM
Bid validity period	Days from date of submission	
D.L.P	2 years from completion of work	

नोट:- निविदा शुल्क और अमानत राशि की डी डी सरपंच ग्राम पंचायत स्वरूपसर के नाम से देय होनी चाहिए। अन्य शर्ते व नियम व विवरण वेबसाईट sppp:/rajasthan.gov.in, पंचायत समिति पाँचू एवं ग्राम पंचायत स्वरूपसर में कार्यालय समय में देखे जा सकते है। डिमाण्ड ड्राफ्ट कार्यालय ग्राम पंचायत स्वरूपसर में निर्धारित तिथि को निश्चित समय तक पहुँचाने पर ही निविदा खोली जायेगी।

NIB No.- PKF2324A0023, UBN No.- PKF2324WSOB00023

ग्राम विकास अधिकारी ग्राम पंचायत स्वरूपसर — **सरपंच ग्राम पंचायत स्वरूपसर**

उत्तर पश्चिम रेलवे G20
ई-निविदा सूचना

वरि. मंडल बिजली इंजीनियर/टीआरडी, उ. प. रेलवे बीकानेर भारत के राष्ट्रपति के वास्ते व उनकी ओर से निम्नलिखित कार्य हेतु ई-निविदाएं आमंत्रित करते हैं। **1. सम्पूर्ण जानकारी के लिए वेबसाइट का पता: http://www.ireps.gov.in; 2. ई-निविदाएं बंद होने की तिथि व समयः** 12.06.2023 को 15:00 बजे तक; **3. ई-निविदाएं खोलने की तिथि व समयः** 12.06.2023 को 15.00 बजे के बाद; **Tender Notice No**: 18-TRD-BKN-E-Tender-2022-23-2R; **Name of work**: TRD modification work in c/w construction of ROB in lieu of LC no. C-124 at Loharu in Rewari-Sadulpur section, provision of RUB at Km 28/2-3 at Kosli station on Rewari-Bathinda section and construction of LHS with ROB in lieu of LC no. 54A at KM 85/0-1 in Bhiwani-Hisar section, 4 lane ROB at KM 2.920 near LC 2 in Rewari-Hisar section & 4 lane ROB at KM 86.363 near LC 62 in Rewari-Mahendragarh section in Bikaner division. **Approx Cost of the work**: 5387407.2; **EMD/SD (Rupees):** 107800.00; **Tender Notice No**: 02-TRD-BKN-E-Tender-2023-24R; **Name of work**: TRD work in C/W provision of standard II-R in Sadulpur (excl.) — Hisar (excl.) section, construction of FOB (2.44 m wide) at Hanumangarh station and TFR work in Sadulpur—Churu-Ratangarh section of Bikaner division; **Approx Cost of the work**: 2358779.20; **EMD/SD (Rupees):** 47200.00

534-AN/23

हमें /NWRailways पर फॉलो करें

उत्तर पश्चिम रेलवे G20
खुली ई-निविदा सूचना

भारत संघ के राष्ट्रपति एवं उनकी ओर से उप मुख्य अभियंता (निर्माण), उत्तर पश्चिम रेलवे, बीकानेर, इच्छुक ठेकेदारों से निम्न लिखित कार्यों के लिए निर्धारित इलेक्ट्रोनिक फार्मेट पर आन लाईन खुली ई - निविदा **(दो पैकेट प्रणाली)** आमंत्रित करते है। **1. निविदा सूचना संख्याः** उपरे – एससी– बीकेएन –01–2023–24; **2. कार्य का नाम स्थान सहितः** बीकानेर मण्डल के मोलीसर (शामिल) से रतन गढ़ (शामिल) खंड के दोहरीकरण के लिए फॉर्मेशन के लिए मिट्टी की कटाई व भराई का कार्य ब्लंकेटिंग, ट्रॉली रिफ्यूज, टो वॉल, रिटेनिंग वॉल, पिचिंग वाल, रोड अंडर ब्रिज एफ ओ बी, प्लेट फार्म, प्लेट फार्म शेड, एसएंडटी स्ट्रक्चर, स्टाफ क्वार्टर का निर्माण और अन्य सहायक कार्य करना; **3. कार्य की अनुमानित लागतः** रु. 35,56,61,742.55; **4. जमा की जाने वाली बिड सिक्योरिटी धरोहर राशिः** रु.19,28,300.00; **5. निविदा प्रपत्र प्रस्तुत करने की दिनांकः** 09.06.2023 को 15.00 बजे तक; **6. वेबसाईट का विवरण, जहां पर ई-निविदा देखी व भरी जा सकती हैं: www.ireps.gov.in; 7. कार्यालय ई-मेल का पताः dycec@bkn.railnet.gov.in; नोट :- 1.** कोई भी निविदा व्यतिगत रूप में स्वीकार नहीं की जायगी। '2. बिड सिक्योरिटी धरोहर राशि का भुगतान नकद ई पेमेंट गेट वे द्वारा अथवा भारत स्थित किसी scheduled commercial bank द्वारा जारी बैंक गारंटी बॉन्ड अथवा निविदा दस्तावेज में उल्लेखित अनुसार किया जाना चाहिए। बैंक गारंटी बॉन्ड वित्त सलाहकार एवं मुख्य लेखाधिकारी निर्माण उत्तर पश्चिम रेल्वे जयपुर के पक्ष में ही जारी किया जाना चाहिए अन्यथा निविदा मान्य नहीं होगी।

537-AN/23

हमें /NWRailways पर फॉलो करें

उद्घोषणा (इश्तिहार) न्यायालय (राज.)

व्यवहार मिश्रित (मुत्तफरिक) वाद सं. 2454/2023

विषय: उत्तराधिकार प्रमाण-पत्र प्रोबेट, लेटर ऑफ एडमिनिस्ट्रेशन प्राप्त करने हेतु प्रार्थना-पत्र।

प्रार्थी- नाम: विजय जैन पुत्र स्व. ज्ञानचंद लोढा जाति जैन
विवाद स्थान- सी-111, शिवाजी मार्ग बिरला मंदिर के पास तिलक नगर जयपुर।
मृतक: स्व. ज्ञानचंद लोढा की संपत्ति के विषय में।
पेशी दिनांक: 06.07.2023

सर्व साधारण को सूचित किया जाता है कि, उपरोक्त प्रार्थी/प्रार्थीगण ने इस न्यायालय में इस आशय का प्रार्थना पत्र प्रस्तुत किया है कि मृतक, नाम स्व. ज्ञानचंद लोढा पुत्र स्व. हीरा चन्द जैन जाति जैन निवासी सी-111, शिवाजी मार्ग तिलक नगर जयपुर का उत्तराधिकारी स्वीकार कर उसके पक्ष में उत्तराधिकार प्रमाण-पत्र, प्रोबेट, लेटर ऑफ एडमिनिस्ट्रेशन, प्रदान किया जावे।

अतः उक्त प्रार्थना-पत्र की स्वीकृति में यदि किसी व्यक्ति को कोई आपत्ति हो तो वह इस न्यायालय में दिनांक 06 माह 07 सन् 2023 को न्यायालय में उपस्थित होकर अपनी आपत्ति प्रमाण सहित प्रस्तुत करें। उक्त दिवस के पश्चात् कोई आपत्ति मान्य नहीं होगी।

आज दिनांक 09 माह 05 सन् 2023 को मेरे हस्ताक्षर एवं न्यायालय मुद्रांकन से जारी किया गया।

प्रार्थी ने मृतक ज्ञानचंद लोढा के नाम प्रार्थना पत्र में वर्णित खातों में जमा राशि बाबत् उत्तराधिकार प्रमाण पत्र चाहा है।
मोहर

आज्ञा न्यायालय से
वरिष्ठ मुंसरिम
जिला एवं सैशन न्यायाधीश,
जयपुर महानगर प्रथम

उद्घोषणा (इश्तिहार) न्यायालय (राज.)

व्यवहार मिश्रित (मुत्तफरिक) वाद सं. 7445/2023

विषय: उत्तराधिकार प्रमाण-पत्र प्रोबेट, लेटर ऑफ एडमिनिस्ट्रेशन प्राप्त करने हेतु प्रार्थना-पत्र।

प्रार्थी- नाम: (1) राजेन्द्र माहेश्वरी पुत्र स्व. श्री डा. नारायण दास माहेश्वरी (2) कुसुम माहेश्वरी पत्नी राजेन्द्र माहेश्वरी, निवासी- ओ-5, हास्पिटल रोड, सी-स्कीम, जयपुर (राज.)
विवाद स्थान जयपुर
मृतक: संजय माहेश्वरी की संपत्ति के विषय में।
पेशी दिनांक: 02.06.2023

सर्व साधारण को सूचित किया जाता है कि, उपरोक्त प्रार्थी/प्रार्थीगण ने इस न्यायालय में इस आशय का प्रार्थना पत्र प्रस्तुत किया है कि मृतक, नाम संजय माहेश्वरी पुत्र स्व. श्री डा. नारायण दास माहेश्वरी जाति माहेश्वरी निवासी - ओ-5, हास्पिटल रोड, सी-स्कीम, जयपुर (राज.)का उत्तराधिकारी स्वीकार कर उसके पक्ष में उत्तराधिकार प्रमाण-पत्र, प्रोबेट, लेटर ऑफ एडमिनिस्ट्रेशन, प्रदान किया जावे।

अतः उक्त प्रार्थना-पत्र की स्वीकृति में यदि किसी व्यक्ति को कोई आपत्ति हो तो वह इस न्यायालय में दिनांक 02 माह 06 सन् 2023 को न्यायालय में उपस्थित होकर अपनी आपत्ति प्रमाण सहित प्रस्तुत करें। उक्त दिवस के पश्चात् कोई आपत्ति मान्य नहीं होगी।

आज दिनांक 16 माह 05 सन् 2023 को मेरे हस्ताक्षर एवं न्यायालय मुद्रांकन से जारी किया गया।

प्रार्थीगण ने मृतक संजय माहेश्वरी के प्रा. पत्र में वर्णित चल अचल संपत्तियों बाबत् प्रोबेट प्रमाण पत्र चाहा है।
मोहर
1540/17.5.23

आज्ञा न्यायालय से
वरिष्ठ मुंसरिम
जिला एवं सैशन न्यायाधीश,
जयपुर महानगर प्रथम

प्रदेश में 36 इकाइयों में सवा करोड़ टन से अधिक एम सेंड का सालाना उत्पादन

राज्य में सुरक्षित एवं वैध खनन को दिया जाएगा बढ़ावा : गुप्ता

महानगर संवाददाता

जयपुर। एसीएस माइंस वीनू गुप्ता ने कहा है कि राज्य में बजरी के सस्ते व सुगम विकल्प के रूप में एम सेंड के उपयोग और सुरक्षित व वैध खनन को बढ़ावा देने के साथ ही इसकी नई इकाइयां लगाने के लिए निवेशकों को प्रोत्साहित किया जाएगा। उन्होंने बताया कि राज्य सरकार द्वारा जारी एम सेंड नीति में सरकारी निर्माण कार्यों में बजरी के विकल्प के रूप में कम से कम 25 प्रतिशत एम सेंड का उपयोग अनिवार्य है। एम सेंड नीति जारी होने के बाद प्रदेश में 36 इकाइयों में करीब सवा करोड़ टन एम सेंड का वार्षिक उत्पादन होने लगा है। प्रदेश में निजी और रियल एस्टेट सेक्टर सहित निर्माण सेक्टर में भी इसके उपयोग को बढ़ावा देने के समन्वित प्रयास करने होंगे। एसीएस गुप्ता शनिवार को निदेशक माइंस संदेश नायक व विभागीय अधिकारियों के साथ खान एवं पेट्रोलियम विभाग की गतिविधियों की समीक्षा कर रही थीं। उन्होंने कहा कि राज्य में विपुल खनिज संपदा को देखते हुए खनिज एक्सप्लोरेशन और खनन ब्लॉकों के नीलामी कार्य को और गति देनी होगी। उन्होंने राजस्व संग्रहण के लक्ष्य प्राप्त करने के लिए छीजत रोकने और रेवेन्यू बढ़ाने की रणनीति बनाने के निर्देश दिए। एसीएस गुप्ता ने आरएसएमईटी, डीएमएफटी, पेट्रोलियम व प्राकृतिक गैस सेक्टर आदि क्षेत्रों में हो रहे कार्यों की जानकारी ली। निदेशक माइंस संदेश नायक ने बताया कि राज्य में उपलब्ध 82 खनिजों में से 57 का दोहन किया जा रहा है।

खान व पेट्रोलियम सेक्टर द्वारा हाल ही समाप्त हुए वित्तीय वर्ष में रिकार्ड 12 हजार करोड़ से अधिक का राजस्व अर्जित किया गया है, वहीं सर्वाधिक 8 मेजर मिनरल ब्लॉक और 573 हेक्टेयर क्षेत्रफल के 367 माइनर मिनरल ब्लॉकों की सफल नीलामी की गई है।

कार्यालय ग्राम पंचायत समिति बौंली जिला - सवाई माधोपुर

सीमित निविदा बोली निविदा सूचना 01/2023-24

पंचायत समिति बौंली के अधीन ग्राम पंचायतें **बागडोली, बपूई, दतूली, झनून, लाखनपुर, मामडोली, निमोद राठोद, पीपलवाडा, उदगाँव, कोलाडा** में ई-रिक्क्षा बेटरी चालित कचरा एकत्रित वाहन हेतु प्राधिकृत डीलर/फर्म/ व्यवसायी/जीएसटी धारी फ़र्म जो आवश्यक सामग्री आपूर्ति मे सक्षम हो अपनी निविदाएँ बन्द लिफाफे मे सीमित निविदा जारी दिनांक 17.05.2023 को 10.00 AM से 23.05.2023 को 5.00 PM तक आमंत्रित की जाकर उपापन समिति के समक्ष दिनांक 23.05.2023 को 01.00 बजे पश्चात खोली जायेगी। निविदा शुल्क एवं अमानता राशि भोतिक रूप से ग्राम पंचायतों में निविदा जारी दिनांक से 23.05.2023 को 01.00 बजे तक प्रस्तुत करना होगा। यदि निविदा/प्राप्ति तिथि को राजकीय अवकाश होगा तो आगामी कार्य दिवस को निविदा प्राप्त की जावेगी।

क्र. सं.	सामग्री का नाम	अनुमानित मात्रा प्रति ग्रा. पं.	अनुमानित लागत रू. प्रति ग्रा. पं.	अनानता राशि डीडी/ बैंकर्स चैक प्रति ग्रा.पं.	निविदा शुल्क/प्रोसेसिंग शुल्क डीडी/बैंकर्स चैक प्रति ग्रा.पं.
1	2	3	4	5	6
1	ई-रिक्क्षा बेटरी चालित कचरा एकत्रित वाहन	1	2.00 लाख	4000/- ग्राम पंचायत के नाम देय	200 रूपये ग्राम पंचायत के नाम से देय

विस्तृत जानकारी http://sppp.rajasthan.gov.in पर देखी व डाउनलोड कर प्राप्त की जा सकती है तथा कार्यालय समय में उक्त दी गई ग्राम पंचायतो की निविदा पंचायत समिति कार्यालय में देखी जा सकती है।

क्र. सं.	ग्राम पंचायत का नाम	NIB & UBN No.	निविदा डाउनलोड/ क्रय करने की अवधि	निविदा शुल्क/अमानता राशि कार्यालय में भौतिक रूप से जमा कराने की अवधि	निविदा खोलने की तिथि
1	bapui	NIB code PIJ2324 A0008 and UBN is: PIJ2324SSRC00006			
2	datooli	NIB code PIJ2324 A0009 and UBN is: PIJ2324SSRC00007			
3	jhanoon	NIB code PIJ2324 A0010 and UBN is: PIJ2324SSRC00008			
4	lakhanpur	NIB code PIJ2324 A0011 and UBN is: PIJ2324SSRC00009	17.05.2023 को 10.00 AM से 23.05.2023 को 5.00 PM	23.05.2023 को 01.00 तक	23.05.2023 दोपहर 1.00 बजे पश्चात
5	mamdoli	NIB code PIJ2324 A0012 and UBN is: PIJ2324SSRC00010	17.05.2023 को 10.00 AM से	23.05.2023 को 01.00 तक	23.05.2023 दोपहर 1.00
6	udgav	NIB No. ZSM2324A0050 and UBN No. ZSM2324 SSRC00068			
7	peeplwada	NIB code PIJ2324 A0013 and UBN is: PIJ2324SSRC00011			
8	kolara	NIB code PIJ2324 A0014 and UBN is: PIJ2324SSRC00012			
9	neemod rathod	NIB code PIJ2324 A0015 and UBN is: PIJ2324SSRC00013			

नोट :- उक्त समस्त ग्राम पंचायतो में आमंत्रित निविदाओं को तय दिनांक एवं समय पर जमा करना एवं निविदा खोलना सम्बन्धित ग्राम पंचायत स्तर पर ही किया जावेगा।

सरपंच ग्राम पंचायत — **ग्राम विकास अधिकारी ग्राम पंचायत**

उत्तर पश्चिम रेलवे G20
ई-निविदा आमन्त्रण सूचना

मंडल रेल प्रबन्धक, इंजीनियरिंग, उत्तर पश्चिम रेलवे, जोधपुर द्वारा भारत के राष्ट्रपति के लिये एवं उनकी ओर से ई-निविदा के माध्यम से प्रचलित नियमो के अन्तर्गत निर्धारित प्रपत्रो में निविदा निम्न कार्यो के लिए क्रमानुसार आमंत्रित की जाती है। **ई-निविदा सूचना सं0 2023-24: 47; कार्य का नाम व स्थानः** Dewatering in water logging prone LHS in the jurisdiction of Sr DEN/ West Jodhpur (120 No. RUBs); **अनुमानित लागत रूपयेः** 94,58,586.96; **बयाने की राशि रूपयेः** 1,89,200.00; **ई-निविदा सूचना सं0 2023-24: 48; कार्य का नाम व स्थानः** Strengthening of Minor bridges of Jodhpur- marwar Junction, Sathin road-Jodhpur and Pipar Bilara Section under ADEN/LINE of Jodhpur Division.; **अनुमानित लागत रूपयेः** 2,34,35,613.11 ; **बयाने की राशि रूपयेः** 2,67,200.00; **ई-निविदा सूचना सं0 2023-24: 49; कार्य का नाम व स्थानः** Strengthening to bridges, by providing pointing pointing, painting, marking of DL, HFL, flooring,apron, epoxy etc. under sub-division ADEN/Jaisalmer of Jodhpur division; **अनुमानित लागत रूपयेः** 2,31,90,104.02 ; **बयाने की राशि रूपयेः** 2,66,000.00; **ई-निविदा सूचना सं0 2023-24: 50; कार्य का नाम व स्थानः** Strengthening of Important bridge no. 85, 92,26 & Major bridges no. 80A (DN & UP) 95A, 103A, 105,73,74,2, 26A of JU-MJ,JU-SWF,PPR-BARA Section under ADEN/LINE of Jodhpur Division; **अनुमानित लागत रूपयेः** 2,34,73,047.23 ; **बयाने की राशि रूपयेः** 2,67,400.00; निविदा सूचना संख्या 47 to 50 of 2023-24 निविदा प्रस्तुत करने की तिथि 09.06.2023, 10.06.2023, 12.06.2023 & 13.06.2023 को 13.00 & 15.00 बजे तक है। वेबसाइट का विवरण जहाँ पर ई-निविदा देखी व भरी जा सकती है – **www.ireps.gov.in**

540-AN/23

हमें /NWRailways पर फॉलो करें

महंगाई राहत कैम्पों में 1.14 करोड़ परिवारों को 5.21 करोड़ गारंटी कार्ड जारी

महानगर संवाददाता

जयपुर। प्रदेश में महंगाई राहत कैम्पों से लाभान्वित परिवारों की संख्या निरन्तर तेजी से बढ़ती जा रही है। शनिवार शाम तक कैम्पों से लाभान्वित परिवारों की संख्या 1.14 करोड़ से अधिक हो चुकी है, जबकि 5.21 करोड़ से अधिक गारंटी कार्ड जारी किए जा चुके हैं। जानकारी के अनुसार, प्रदेशभर में इंदिरा गांधी गैस सिलेंडर सब्सिडी योजना में 39.92 लाख, मुख्यमंत्री निशुल्क घरेलू बिजली योजना में 67.82 लाख, मुख्यमंत्री निशुल्क कृषि बिजली योजना में 7.43 लाख, मुख्यमंत्री निशुल्क अन्नपूर्णा फूड पैकेट योजना में 74.91 लाख, मुख्यमंत्री ग्रामीण रोजगार गारंटी योजना में 44.23 लाख एवं इंदिरा गांधी शहरी रोजगार गारंटी योजना में 3.88 लाख से ज्यादा रजिस्ट्रेशन हो चुके हैं। इसी प्रकार सामाजिक सुरक्षा पेंशन योजना में 37.47 लाख, मुख्यमंत्री कामधेनु बीमा योजना में 63.70 लाख, मुख्यमंत्री चिरंजीवी स्वास्थ्य बीमा योजना में 91.20 लाख एवं मुख्यमंत्री चिरंजीवी दुर्घटना बीमा योजना में 91.20 लाख से अधिक रजिस्ट्रेशन हुए हैं।

जयपुर में 39 लाख से ज्यादा कार्ड जारी : जयपुर के जिला कलेक्टर प्रकाश राजपुरोहित ने बताया कि महंगाई राहत कैम्पों में अब तक कुल 39 लाख 54 हजार 774 गारंटी कार्ड जारी किए जा चुके हैं। मुख्यमंत्री निशुल्क अन्नपूर्णा फूड पैकेट योजना के तहत 5 लाख 77 हजार 642, मुख्यमंत्री चिरंजीवी दुर्घटना बीमा योजना में 7 लाख 66 हजार 411, मुख्यमंत्री चिरंजीवी स्वास्थ्य बीमा योजना में 7 लाख 66 हजार 411, मुख्यमंत्री निशुल्क कृषि बिजली योजना में 61 हजार 921, मुख्यमंत्री निशुल्क घरेलू बिजली योजना में 6 लाख 71 हजार 100 लाभार्थियों को गारंटी कार्ड जारी हुए हैं।

कार्यालय ग्राम पंचायत पहाड़िया पं. स. माधोराजपुरा (जयपुर)

क्र./ग्रा.पं. प./ई-टेण्डर/2023-24/21 दिनांक: 16.05.2023

ई-निविदा सूचना सं. 01/2023-24

ग्राम पंचायत पहाड़िया पंचायत समिति माधोराजपुरा में 2022-23 में विधायक स्थानीय क्षेत्र योजना में स्वीकृत कार्य हेतु ग्रामीण विकास एवं पंचायतीराज विभाग के संशोधित नियम 181(1) तथा समय-समय जारी विभिन्न परिपत्रों/नियमों के अन्तर्गत उपापन में पारदर्शिता अधिनियम 2012 व नियम 2013के प्रावधानों के तहत जीएसटी अधिनियम, वाणिज्य क्रय विभाग तथा राजकीय विभाग व उपक्रम में पंजीकृत फर्मो/संवेदकों/निविदादाताओं/प्रतिष्ठानों से ई-निविदा के माध्यम से ग्राम पंचायत में ऑनलाईन ई-निविदा दिनांक 30.05.2023 तक आमंत्रित की जाती हैं। विस्तृत जानकारी के लिए www.sppp.rajasthan.gov.in व www.eproc.rajasthan.gov.in पर देखी एवं डाउनलोड कर अपलोड की जा सकती है।

NIB code- ZJP2324A0189 NIB Ref. No. 01/2023-24 21

UBN No. - ZJP2324WSOB00396 (रा.उ.मा.वि.पहाड़िया में 02 कक्षा कक्ष मय बरामदा निर्माण कार्य)

ग्राम विकास अधिकारी ग्राम पंचायत पहाड़िया पं.स. माधोराजपुरा — **सरपंच ग्राम पंचायत पहाड़िया पं.स. माधोपुराजपुरा**

कार्यालय ग्राम पंचायत बोबास समिति जोबनेर जिला जयपुर (राज.)

क्रमांक: ग्रा.पं.बोबास/निविदा/लेखा/2023-24/35 दिनांक: 18.05.2023

ई-निविदा सूचना संख्या 01/2023-24

पंचायत समिति जोबनेर के अधीनस्थ ग्राम पंचायत बोबास के लिए महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गांरटी योजना एवं पंचायतीराज की अन्य समस्त योजनाओं में कराये जाने वाले कार्यो के लिए वित्तीय वर्ष 2023-24 के लिए निर्माण सामग्री एवं उपकरणों की आपूर्ति हेतु राजस्थान लोक उपापन में पारदर्शिता अधिनियन 2012 एवं राजस्थान लोक उपापन में पारदर्शिता नियम 2013 के अनुसार राजस्थान पंचायतीराज नियम 1996 के नियमों के तहत वाणिज्यिक कर विभाग में पंजीकृत ऐसे विनिर्माताओं, विक्रताओ आपूर्तिकर्ताओं जो किसी भी राजकीय संस्थान/उपक्रमों से बोली लगाने से विवर्जित/ ब्लेक लिस्टेड नही है, से ई-टेन्डरिंग की प्रक्रिया द्वारा निविदाएं आमंत्रित की जाती है। ई-निविदा में जमा कराये जाने योग्य शुल्कों की राशि व जमा करवाने का माध्यम एवं अन्य शर्ते एवं निविदा में सम्पादित करवाये जाने वाले कार्यो की राशि एवं अन्य विस्तृत विवरण पंचायत समिति / ग्राम पंचायत कार्यालय समय में एवं उपापन पोर्टल (www.sppp.rajasthan.gov.in) एवं (www.eproc.rajasthan.gov.in) पर अवलोकन की जा सकती है।

UBIN No. ZJP2324GLOB00399
TENDER ID- 2023_PRD_336841_1

सरपंच ग्राम पंचायत बोबास पं.स. जोबनेर (जयपुर) — **ग्राम विकास अधिकारी ग्राम पंचायत बोबास पं.स. जोबनेर (जयपुर)**

फॉर्म-जी
अभिरुचि की अभिव्यक्ति के लिए आमंत्रण को फिर से जारी करना
सात्विकी प्रोटीन्स प्राईवेट लिमिटेड शाहपुरा, जयपुर (राजस्थान) में सरसों के तेल और सरसों के बीज का तेल केक इकाई के निर्माण और व्यापार में संचालन
(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 36ए(1) के तहत)

संबंधित विवरण

1.	कॉर्पोरेट ऋणी का नाम पैन/सीआईएन/एलएलपी संख्या के साथ	सात्विकी प्रोटीन्स प्राईवेट लिमिटेड (CIN: U15147RJ2013PTC041240)
2.	पंजीकृत कार्यालय का पता	खसरा नं. 1118-1121, चौमू अजीतगढ़ रोड, ग्राम मारखी, तहसील शाहपुरा, जयपुर-303601
3.	वेबसाइट का यूआरएल	कॉर्पोरेट देनदार द्वारा प्रदान की गई जानकारी के अनुसार, कॉर्पोरेट देनदार की कोई परिचालन वेबसाइट नहीं है।
4.	उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	खसरा नं. 1118-1121, चौमू अजीतगढ़ रोड, ग्राम मारखी, तहसील शाहपुरा, जयपुर-303601
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	सीडी का संचालन बंद कर दिया गया है। उपलब्ध अंतिम लेखापरीक्षित वित्तीय विवरण वित्तीय वर्ष 2020-2021 है।
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	सीडी का संचालन बंद कर दिया गया है। उपलब्ध लेखा परीक्षित वित्तीय विवरणों के अनुसार सीडी बुक की गई बिक्री राजस्व INR 5,49,80,65,348/-(FY 2020-21) INR 7,48,51,73,384/-(FY 2019-20) INR 5,23,03,15,615/-(FY 2018-19)
7.	कर्मचारियों/कामगारों की संख्या	सीडी के निदेशकों से जानकारी नहीं मिली। हमारे अब तक के निष्कर्षों के अनुसार, कोई भी कर्मचारी या कामगार नहीं है।
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं के लिए प्रासंगिक तिथियों सहित अन्य विवरण यहां उपलब्ध हैं:	सभी विवरण समाधान प्रोफेशनल कार्यालय संख्या 908, डी मॉल, एनएसपी, पीतमपुरा, दिल्ली -110034 पर उपलब्ध है एवं इन्हें cirp.satwikiproteins@gmail.com पर भी मांगा जा सकता है।
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां उपलब्ध है:	सभी विवरण समाधान प्रोफेशनल कार्यालय संख्या 908, डी मॉल, एनएसपी, पीतमपुरा, दिल्ली -110034 पर उपलब्ध है एवं इन्हें cirp.satwikiproteins@gmail.com पर भी मांगा जा सकता है।
10.	अभिरुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	सोमवार, 05 जून, 2023
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	शुक्रवार, 9 जून, 2023
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	बुधवार, 14 जून, 2023
13.	ईओआई जमा करने के लिए ईमेल आईडी की प्रक्रिया करें	cirp.satwikiproteins@gmail.com

दिनांक: 21.05.2023 स्थान : नई दिल्ली

सुमित शर्मा
(समाधान प्रोफेशनल)
सात्विकी प्रोटीन्स प्राईवेट लिमिटेड (सीआईआरपी के अन्तर्गत)
IBBI/IPA-001/IP-P-02323/2020-2021/13513 (असाईनमेंट के लिए अधिकृत 02.04.2024 तक वैद्य)
पंजीकृत पता : सी-3/69ए, केशव पुरम, दिल्ली, 110035
पत्राचार पता : 908, 9वां तल, डी मॉल, नेताजी सुभाष प्लेस, पीतमपुरा, दिल्ली-34 सम्पर्क नं. : 011-41754949

VASTU HOUSING FINANCE CORPORATION LTD
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra.
CIN No.: U65922MH2005PLC272501

Demand Notice Under Section 13(2) of Securitisation Act of 2002

Whereas, Vastu Housing Finance Corporation Ltd through its head office Mumbai, Notice issued to the following borrowers / guarantors / mortgagers have defaulted in the repayment of principal and payment of interest of credit facilities obtained by them from the VHFCL and said facilities have turned to be Non Performing Assets. The notices were issued to them under section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on their last known addresses however the same have returned unserved and as such they are hereby informed by way of public notice about the same.

Name of Borrower, Co-borrower and Loan A/c No.	Date and Amount of Demand Notice Under Sec. 13(2)	Description of Mortgaged property
Chimman Singh (Applicant), Sheela (Co Applicant) LP0000000040958	18-Apr-2023/ Rs.650302/- as on 15-Apr-23 with further Interest and charges thereon	Patta No. 35, Book No. 45, Part of Kh. No. 15/1, Gram- Bhilato Ka Badiya, G.P. - Nundrimendratan, P.S. - Jawaja, Beawar, Ajmer, Rajasthan 305901. Admeasuring 196.77 Sq yds. North- Self Open Space, South - Road, East – House of Pukhraj/Bhiru Singh, West – House of Bhojraj S/o Dhanna Singh

The steps are being taken for substituted service of notice. The above borrowers, co- borrowers and/or their guarantors (where ever applicable) are advised to make the payments of outstanding within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice as per the provision of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
Please be informed that the said notice is also under section 13(13) informing the borrowers/guarantors/ mortgagors that the said mortgaged property should not be sold/leased/transferred.

Date : 13.05.2023
Place : Ajmer
Authorized Officer,
VASTU HOUSING FINANCE CORPORATION LTD

WEST CENTRAL RAILWAY

Sr. Divisional Commercial Manger, Kota Division, West Central Railway inviting e-Auction for the contract of 'Parking'. The catalogue has already been published on IREPS website (e-Auction Leasing). The details are as under: Parking-4-2023, Parking, PARKING-KOTA-KOTA-RT-14-23-2, 01 year, E-Auction for all lots will start at 11:00 hours on 05.06.2023 Initial cooling off period is 30 minutes Successive Lot Closing interval is 10 minutes Lot wise closing time can be viewed in e-Auction module of IREPS.

कोरोना को है हराना, तो टीकाकरण जरूर कराना

Bank of Baroda, Lakheri Branch Bottom Level Lakheri Tehsil Indragarh, Bundi (Rajasthan) - 323 603 Mobile No. 8094007094

Notice to the Locker Holders

This notice is for the information of the valuable patrons who have availed Locker facilities on rent in the various branches of the Bank and have not paid the Locker Rent on time. As per Banks directions and guidelines notices have been sent to all such Locker holders at their address as per Bank record but no response has been received. Now this last notice is hereby given to the under noted person to contact to the Lakheri Branch and deposit the due rent within a period of 90 days, failing which Bank shall proceed further to break open the Locker at his risk, cost, charges and responsibility. Bank shall recover rent, cost & charges and all sundry expenses and exercise its right from the inventory.

S. No.	Name of Locker holder / Joint Holder	Address of the Locker Holder	Locker No. & Type	Overdue from date
Bank of Baroda – Lakheri Branch				
1	Rajpal Singh S/o Moti Lal	Railway Station Lakheri, Indragarh, Bundi 323603	(Old No.) 57 (New No.) 0812AX0119	16.04.2015

'Defiance of SC... assault on federalism': Opp slams Centre's Delhi ordinance

EXPRESS NEWS SERVICE
NEW DELHI, MAY 20

THE CENTRE'S move of issuing an ordinance on Friday night that effectively nullified a recent Supreme Court order that handed over crucial powers to the Delhi government drew condemnation from Opposition parties across the board, with the Narendra Modi government being accused of "bulldozing the Constitutional federal framework".

The ordinance seeks to create a National Capital Civil Service Authority that will have the power to recommend the transfer and posting of officials serving in Delhi.

While the Congress said the ordinance seeks to change "constitutional principles", making it a "bizarre" piece of law, the RJD called it a "warning signal" to all elected governments. The JD(U) said what was happening "was not good for democracy".

The Trinamool Congress accused the BJP of "making a mockery" of the Constitution and even the purpose of ordinances. In a tweet, its Rajya Sabha MP Derek O'Brien attached a screenshot of what he called the Modi government's "track record", saying: "Before BJP, 1.5 ordinances for every 10 Bills. 2014-2021, 3.6 ordinances for every 10 Bills... * No data from Parliamentary Affairs Ministry since 2021."

The CPI(M) said the move was a "direct assault" on the federal character of the Constitution and the norms of accountability and democratic governance as defined by the Supreme Court.

Senior Congress leader Abhishek Singhvi, who appeared for the Delhi government in the matter in the Supreme Court, said the court in its May 11 judgment had quoted the Constitution, which gives Parliament the power to enact laws even for Delhi. "Nowhere it said the basic architecture, intent and rationale for the creation of Delhi's Constitutional status can be nullified by an act of Parliament or ordinance," he said.

Senior RJD leader and Rajya Sabha MP Manoj Kumar Jha said the Modi government had made life very difficult for state governments. "They steal the mandate, and whenever they are not able to steal the mandate, they make sure that they put all kinds of stumbling blocks in the proper functioning of an elected government. What worries me is that even after the intervention of the Supreme Court last week, if the government could resort to do something in this manner, it tells you that the very idea of the structure of federal character of our Constitution, the idea of cooperative federalism, is not safe in the hands of the people who are running the present Union government," he said.

Jha added: "I can only expect that the Supreme Court takes suo motu cognizance... That is what happens to their observation, to their judgment... it is a warning signal for all state governments. They must see this signal, come together and give a message to the government that you cannot bulldoze everything."

Former JD(U) Rajya Sabha MP K C Tyagi said "bringing an ordinance in response to a Supreme Court order is an unhealthy precedence". "We, as part of the NDA, had also raised the issue of full statehood to Delhi with the Congress during the tenure of (BJP leader) Madan Lal Khurana as Delhi CM. Such an ordinance to reverse a Supreme Court order and deny rights to the Delhi government in some matters is not a good omen...," Tyagi said.

Demanding the withdrawal of the ordinance, the CPI(M) said: "This defiance of the highest court of the land is a measure of the blatant authoritarian nature of the Modi government. The spurious reasons given, that it is in national interest, are an open insult to the court, as though the Constitution Bench was oblivious of national interest when it gave its landmark judgment. This concerns not just the people and government of Delhi but all citizens concerned about the bulldozing of the Constitutional federal framework by the Central government."

National Conference's Omar Abdullah said: "What has been done to Delhi is a travesty and goes against the spirit of cooperative federalism." However, he also took a shot at AAP, which had backed the BJP government's decision to scrap Article 370. "It's a shame the AAP didn't realise the danger of its actions when it happily sided with the BJP in August 2019. Jammu and Kashmir was dismembered and reduced to a union territory and the people have been disenfranchised for 5 years. Sadly your chickens have come home to roost now," Omar tweeted.

IDFC FIRST Bank Limited
(Formerly known Capital First Ltd)
CIN : L65110TN2014PLC097792
Registered Office: KRM Towers, 8th Floor, Harrington Road,
Chetpet, Chennai - 600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.
AUTHORIZED OFFICER – Sardeep Rathore CONTACT NUMBER –9887772255 Email id-sardeep.rathore@idfcbank.com

APPENDIX- IV-A
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provisos to Rule 8 (6)& 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-borrower(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of IDFC FIRST Bank Limited, will be sold on **"As is where is", "As is what is", and "Whatever there is" on 09.06.2023, for Recovery of INR 90,03,049.18/- as on 04.11.2019 In account No's 20314268 due to IDFC FIRST Bank Limited (erstwhile Capital First Ltd) from. JAI LAXMI FURNITURE UDHYOG, DILIP SHARMA, KUSUM SHARMA, as Borrower(s) and Co-Borrowers (s).**

AUCTION STATUS

Reserve Price	INR 40,76,625/-
Earnest Money Deposit Amount.	INR 4,07,662.5/-
Date of Submission of BID/Deposit Earnest Money.	08.06.2023 Up to 5.00 PM
Date of Inspection of Property	02.06.2023 11.00 AM to 4.00 PM
Date of Auction	09.06.2023 11.00 AM to 1.00 PM
Property details	ALL THE PIECE AND PARCEL OF THE PROPERTY CONSISTING OF PLOT NO. 23, ADMEASURING AREA 1657.5 SQ. FT. REV VILLAGE SAVINA (KHASRA NO. 1642 TO 1647) UDAIPUR, RAJASTHAN, UDAIPUR, RAJASTHAN-313001.NORTH: LAND OF KHASRA NO. 1656, 1657, 1658, SOUTH: ROAD WIDE 40 FT. EAST: PLOT NO.24, WEST: LAND OF KHASRA NO.1605

For detailed terms and conditions of the sale, please refer to the link provided in IDFC FIRST Bank website i.e. https://idfcfirstbank.auctiontiger.net/EPROC/.
Disclaimer: Please note that the said notice is issued for sale of immovable property only and IDFC FIRST Bank Limited has no right to sell the movable assets, if any, present at the immovable property.

Place :UDAIPUR
Date: 20.05.2023
IDFC FIRST Bank Limited
(Formerly known Capital first Ltd)

Rajasthan Medical Services Corporation Ltd.
Gandhi Block, Swasthya Bhawan, C-Scheme, Jaipur-302005
Ph. No. : 0141-2223887, Fax : 0141-2228065, E-Mail : edepmrmsc-rj@nic.in
No. : F-8( )RMSC/EPM/M-5/2023-24/171 Dated :- 17/05/2023

NOTICE INVITING BID

Bids for Item Transcutaneous Bilirubinometer are invited from interested bidders up to Date : 13.06.2023; 06:00 P.M. Other particulars of the bid may be visited on the procurement portal website **"https://sppp.rajasthan.gov.in"** or **"www.dipronline.org"** or **"https://eproc.rajasthan.gov.in"** or website **"www.rmsc.nic.in".**

UBN No. : MSC2324GLRC00025
Raj.Samwad/C/23/2721
Executive Director (EPM)
RMSCL, Jaipur

आम सूचना

[illegible]

दिनांक : 18/5/2023
LIC HFL Bhilwara

GOVERNMENT OF ODISHA,
"e"- PROCUREMENT NOTICE
WORKS DEPARTMENT
B-214
E-mail: ceroads.bbsr@gmail.com

Bid Identification No. CE-DPI & R-04/2023-24

1. The Chief Engineer (DPI & Roads), Odisha on behalf of Governor of Odisha invites percentage rate bids in double cover system in ONLINE MODE form eligible contractors for Road work as mentioned below:
2. **Nature of work** :- Road works
3. **No. of work** :- 5 Nos.
4. **Tender Paper cost** :- Rs.10,000.00
5. **Class of Contractor** :- A Class/Special Class/Super Class
6. **Available of bid document in the website** :- From 10.00 A.M. of 23.05.2023 to 5.30 PM of 12.06.2023
7. **Date of opening of Bid** :- Dt.13.06.2023 at 11.30 AM
8. The Bidders have to participate in ONLINE bidding only. Further details can be seen from the website: https://tenderodisha.gov.in. Any addendum/corrigendum / cancellation of tender can also be seen in the said website.

Sd/-
Chief Engineer
(DPI & Roads), Odisha
OIPR- 34111/11/0008/2324

CIRCLE SASTRA JAIPUR SIKAR PNB House, 2nd Floor, Circle Office Jaipur Sikar, 2 Nehru Place, Jaipur (302015) Email: cs8246@pnb.co.in
punjab national bank

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the symbolic possession of which has been taken by the Authorized Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Lot no.	Name of the Branch / Name of the Account / Name & Addresses of the Borrowers/ Guarantors Account	Description of the Immovable Property Mortgaged/ Owner's Name (Mortgagors of Property(ies))	A) Dt. of Demand Notice u/s 13(2) of SARFAESI ACT 2002 (B) Outstanding Amount C) Possession Date u/s 13(4) of SARFAESI ACT 2002 D) Nature of Possession Symbolic/Physical/ Constructive	A) Reserve Price (Rs. In Lakhs) B) EMD (Last date of deposite of EMD) C) Date/ Time of Inspection D) Bid Increse Amount	Date/ Time of E-Auction	Details of the encumbrances known to the secured creditors
1.	**PNB- Jhotwara, Jaipur** M/s Ghasal Hatcheries (Partnership Firm) Borrower- M/s Ghasal Hatcheries (Partnership Firm) Address: Village and Post Hingonia, Tehsil Phulera, Dist Jaipur(Raj) - 303328 Partner- 1.Mr. Gopal Choudhary S/o Mr. Manna Ram Address: Village and Post Hingonia, Tehsil Phulera, Dist Jaipur(Raj) - 303328 2. Smt. Badami Devi W/o Mr. Gopal Choudhary Address: Village and Post Hingonia, Tehsil Phulera, Dist Jaipur(Raj) - 303328 Gaurantor- Mr. Tara Chand Choudhary S/o Mr. Gopal Choudhary Address: Village and Post Hingonia, Tehsil Phulera, Dist Jaipur(Raj) - 303328	All that part and parcel of the Commercial Shop bearing Shop No 02, Main Mandi Prangan, Krishi Upaj Mandi, Chomu, Dist. Jaipur (Raj) – 303702 Admeasuring 18.58 Sq. Mtr. In the Name of Mr. Tara Chand Choudhary S/o Mr. Gopal Choudhary Bounded as under:-North- Others Property South- Road East- Shop No. 03 West- Shop No. 01	A) 20.12.2021 B) Rs. 41,26,347.30 as on 31.03.2021 plus further interest and other expenses. C) 14.03.2023 D) Symbolic Possession	A) 15,04,000.00 B) 1,50,400.00 C) 20/06/2023 D) 19/06/2023 up to 04 pm Bid increment Amt.-Rs.10000/-	**21/06/ 2023** From 11.00 AM to 04.00 PM	Not Known

TERMS AND CONDITIONS:- The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: **1.** The properties are being sold on **"AS IS WHERE IS BASIS and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS"**. **2.** The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. **3.** The Sale will be done by the undersigned through e-auction platform provided at the Website https://www.mstcecommerce.com on above mentioned date & time in table. **4.** For detailed term and conditions of the sale, please refer **https://www.ibapi.in** & **www.pnbindia.in**

Authorized Officer, Secured Creditor,
Date: 11/05/2023 Place: Jaipur **STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002** **Punjab National Bank**

Government of Odisha
OFFICE OF THE CHIEF CONSTRUCTION ENGINEER CUTTACK (R&B) CIRCLE, CUTTACK
('e' - PROCUREMENT NOTICE)
B-227
E-mail.ID- sectcrb_2006@yahoo.co.in
Tel/Fax - 0671-2301751/2302751

Bid Identification No.CCE.Ctc.(R&B) 3 /2023-24.

1. The Chief Construction Engineer, Cuttack (R&B)Circle, Cuttack on behalf of Governor of Odisha invites on Percentage rate basis bid in double cover system in ONLINE MODE from eligible contractors Road & Building works as mentioned below.
2. **No. of work** :- 10 Nos.
3. **Nature of work** :- Road & Building work.
4. **Class of contractor** :- 'B', & 'A' Class.
5. **Tender paper cost** :- Rs.10000/- (online)
6. **Available of bid document in the web site.** :- From 05.06.2023 to 17.30 Hours of 19.06.2023
7. **Date of opening of bid** :- Dt.21.06.2023 at 11.00 Hours.
8. The Bidders have to participate in ONLINE bidding only. Further details can be seen from the website https://tendersodisha.gov.in. Any addendum / corrigendum / cancellation of tender can also be seen in the said web site.

Sd/-P.K.Rath
Chief Construction Engineer
Cuttack (R&B) Circle
OIPR- 34012/11/0004/2324

Bribery case: Wankhede questioned for 5 hours by CBI

EXPRESS NEWS SERVICE
MUMBAI, MAY 20

FORMER NCB zonal director Sameer Wankhede was questioned for around five hours by CBI officers on Saturday.

A vacation bench of the Bombay High Court comprising Justices Sharmila U Deshmukh and Arif S Doctor on Friday directed the central agency to not take any coercive action against Wankhede till May 22.

Wankhede, who was present in the court, gave an undertaking that he will be present at CBI's office in Bandra-Kurla Complex (BKC) on Saturday at 11 am. Accordingly, the 2008-batch IRS officer reached the agency's BKC office in Mumbai at around 10.30 am. Speaking to media persons before entering the CBI office, he said, "Satyameva Jayate".

The former NCB zonal director left the CBI office at around 1.15 pm for an hour. But he reported back by 2.15 pm.

Wankhede was then questioned till 4.30 pm after which he was allowed to go.

A source from the agency said, "We wanted to question him and get more details in this matter."

Without sharing any details about the CBI's questioning, Wankhede said, "I am cooperating in the investigation. I have nothing to be scared of. Few rotten apples in the department tried to damage my name and my reputation. However, I have full faith in the central government and the CBI. They will give me justice."

HOUSING DEVELOPMENT FINANCE CORPORATION LTD.
Branch : C-25, Bhagwant Das Road, Opp. St. Xaviers School, C-Scheme, Jaipur
CIN L70100MH1977PLC019916, Website : www.hdfc.com Tel-0141-6480799
Regd. Office: Ramon House, H T Parekh Marg, 169, Backbay Reclamation, Churchgate, Mumbai- 400020

SYMBOLIC POSSESSION NOTICE

Whereas the Authorised Officer/s of Housing Development Finance Corporation Limited, under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No	Name of Borrower (s) / Legal Heir(s) and Legal Representative(s)	Outstanding Dues	Date of Demand Notice	Date of Possession	Description of Immovable Property(ies)/ Secured Asset (s)
1.	MR. SIDDHARTH SHARMA S/O MR.KAILASH CHANDRA SHARMA A/c Nos : 637232527 , 636313548	Rs. 29,86,617/- as on 30-NOV-2022	20-DEC-22	19-May-23	FLAT NO. 4722, 7th FLOOR, TOWER - E, MY HAVELI, VILLAGE - RAMCHANDRAPURA, TEHSIL - SANGANER, AJMER ROAD, JAIPUR (RAJASTHAN) Admeasuring area about : 787.20 Sq. Ft. Or 73.13. Sq. Mtrs. (Built up Area)
2.	MR. SANJEEV KUMAR S/O MR. SADHU SINGH MRS. PRITI TOMAR W/O MR. SANJEEV KUMAR A/c No: 614260235	Rs. 30,05,248/- as on 30-NOV-2022	20-DEC-22	19-May-23	UNIT NO. 601, 6th FLOOR, WING – A, SHIVRAJ RESIDENCY, PLOT GH-3, OMAXE CITY, VILLAGE – BAGRU KHURD , BHAMBORIA, AJMER ROAD, TEHSIL – SANGANER, DISTRICT – JAIPUR (RAJASTHAN) Admeasuring Area About: - 1386 Sq. Ft. Or 128.76 Sq. Mtrs. (Total Saleable Area)
3.	Mrs Deepa Sharma W/o Mr. Rakesh Kumar Sharma [since Deceased], Mrs Indira Devi M/o Mr. Rakesh Kumar Sharma [since Deceased] Mr. Naman Sharma S/o Mr. Rakesh Kumar Sharma [since Deceased] (minor Through His Natural Guardian Mrs Deepa Sharma) Ms. Bhawani Sharma D/o Mr. Rakesh Kumar Sharma [since Deceased] (minor Through Her Natural Guardian Mrs Deepa Sharma) Mother/ Wife/son/ Daughter Of Mr Rakesh Kumar Sharma [since Deceased] And Other Known And Unknown Legal Heir(s), Legal Representative(s), Successors And Assigns Of Mr Rakesh Kumar Sharma[since Deceased], A/c Nos : 626025608 , 625774473	Rs. 24,82,102/- as on 30-NOV-2022	20-DEC-22	19-May-23	UNIT NO. 302, 2nd FLOOR, PLOT NO. B-15, BHASKAR ENCLAVE - II, VILLAGE GOLYAWAS, TESHIL - SANGANER, DIST. - JAIPUR (RAJASTHAN) Admeasuring area about: 1000 Sq. Ft or 92.90 Sq. Mtr. (Super Built Up) 635 Sq. Ft or 58.99 Sq. Mtr. (Carpet Area)
4.	MR. MICHAEL IAN CHRISTOPHER MRS. MICHAEL NOELA A/c No: 526408439	Rs. 35,39,071/- as on 30-NOV-2022	16-DEC-22	19-May-23	UNIT NO. A-1201, TOWER - CORAL , 12TH FLOOR, JAIPUR-21, VATIKA INFOTECH CITY, VILLAGE THIKHARIA, TEHSIL SANGANER, JAIPUR (RAJASTHAN) Admeasuring area about : 1730.95 Sq. Ft or 160.86 Sq. Mtr (Super Area)
5.	MR. NEERAJ GARG S/O MR. RAMDAYAL GARG, MR. GAGAN S/O MR. NEERAJ GARG MINOR THROUGH HIS NATURAL GUARDIAN MR. NEERAJ GARG, MR. CHETAN S/O MR. NEERAJ GARG MINOR THROUGH HIS NATURAL GUARDIAN MR. NEERAJ GARG, Husband / Son/ of MRS JYOTI [since deceased] And other known and unknown Legal Heir(s), Legal Representative(s), Successors and Assigns of MRS JYOTI [since deceased], A/c Nos : 628588923 , 627632582	Rs. 24,57,170/- as on 31-DEC-2022	09-JAN-23	19-May-23	UNIT / FLAT NO. S-2, SECOND FLOOR, PLOT NO-103, SHRI DADU DAYAL NAGAR, BLOCK - A, VILLAGE - KALYANPURA, TEHSIL – SANGANER, DIST. - JAIPUR (RAJASTHAN) ADMEASURING AREA ABOUT : 1000 Sq. Ft . Or 92.90 Sq. Mtr. (Super Built Up)
6.	MR. POONAM KUMAR SAINI S/O LATE MR. DAYANAND SAINI MRS.RATANI DEVI W/O LATE MR. DAYANAND SAINI A/c Nos : 625454104 , 625208136	Rs. 24,76,713/- as on 30-NOV-2022	22-DEC-22	18-May-23	PLOT NO. 42 , RAMNAGAR YOJNA (NIJI KHATEDARI) ,SODALA, JAIPUR (RAJASTHAN) Admeasuring area about : 90.55 Sq. Yrd or 75.71 Sq. Mtrs, Bounded by : East - Road 40 Ft. West - Plot No 52. North – Plot No 42-A, South - Plot No. 43.
7.	MR. KANHAIYA LAL S/O MR. SHANKAR DAS MRS. SAROJ VAISHNAV W/O MR.KANHAIYA LAL A/c Nos : 641182018, 639261417	Rs. 6,37,083/- as on 30-NOV-2022	26-DEC-22	18-May-23	UNIT NO. 230, 2nd FLOOR, BLOCK-B (EWS), UDAY GREENS, KHASRA NO. 62/1,62/402, 62/403, NAROTAM PURA, TEH-SANGANER, DIST – JAIPUR (RAJASTHAN) Admeasuring Area About: 345.30 Sq. Ft or 32.07 Sq. Mtr (Super Built Up)
8.	MR. SHIV NARAYAN UPADHYAY S/O MR. BRAJ MOHAN UPADHYAY MRS. SHWETA SHARMA W/O MR. SHIV NARAYAN UPADHYAY A/c Nos : 646873915 , 646227419	Rs. 22,60,984/- as on 30-NOV-2022	26-DEC-22	18-May-23	FLAT / UNIT NO. 101, GROUND FLOOR, PLOT NO. C-127, KANAK VRINDAVAN, BLOCK - C, VILLAGE – SIRSI, TEHSIL AND DIST. - JAIPUR (RAJASTHAN) Admeasuring area about: 820.70 Sq. Ft. Or 76.27 Sq. Mtrs (Built Up Area)
9.	MRS. MEENU SHARMA W/O MR. MADHU SUDAN SHARMA MR. MADHU SUDAN SHARMA S/O MR. MANAK CHAND SHARMA A/c Nos : 638135755 , 636502357	Rs. 14,36,023/- as on 30-NOV-2022	26-DEC-22	18-May-23	FLAT / UNIT NO. F-1, 1st FLOOR, ASTHA RESIDENCY, PLOT NO. 18, GEHLOT NAGAR, NAGAL JESA BOHRA, JAIPUR (RAJASTHAN) Admeasuring area about: 766 Sq. Ft. or 71.16 Sq. Mtr. (Total Area)

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.
However, since the borrower/s mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrower/s mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC have taken Symbolic possession of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.
The borrower(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property(ies) / Secured Asset(s) and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of Housing Development Finance Corporation Ltd. Borrower(s) attention is/are invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s. Copies of the Panchnama drawn and Inventory made are available with the undersigned, and the said Borrower(s) requested to collect the respective copy from the undersigned on any working day during normal office hours.

Sd/-
Place: Jaipur Date: 20-May-2023
Authorised Officer For Housing Development Finance Corporation Ltd.

FORM-G
RE-ISSUANCE OF INVITATION FOR EXPRESSION OF INTEREST FOR SATWIKI PROTEINS PRIVATE LIMITED OPERATING IN MANUFACTURING & TRADING OF MUSTARD OIL AND MUSTERD SEED OIL CAKE UNIT AT SHAHPURA, JAIPUR (RAJASTHAN)
(Under Regulation 36A(1)of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/CIN/LLP No.	**Satwiki Proteins Private Limited** CIN-U15147RJ2013PTCO41240
2.	Address of the registered office	Khasra No. 1118-1121, Chomu Ajitgarh Road, Village Markhi, Tehsil Shahpura, Japur-303601
3.	URL of website	As per the information provided by the Corporate Debtor, there is no operational website of the Corporate Debtor.
4.	Details of place where majority of fixed assets are located	Khasra No. 118-1121, Chomu Ajitgarh Road, Village Markhi, Tehsil Shahpura Shahpura, Jaipur (Rajasthan)
5.	Installed capacity of main products/ services	Operations of the CD has been closed. Last Audited Financial Statements available is FY 2020-2021.
6.	Quantity and value of main products/ services sold in last financial year	Operations of the CD has been closed. As per available Audited Financial Statements CD booked sales revenue of INR 5,49,80,65,348/-(FY 2020-21) INR 7,48,51,73,384/-(FY 2019-20) INR 5,23,03,15,615/-(FY 2018-19)
7.	Number of employees/workmen	Information not received from Directors of CD. As per our Findings so far, no employees or workmen are there.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	All the details are available at the office of the Resolution Professional located at Office No 908, D Mall, NSP, Pitampura, Delhi-110034 and can be sought at cirp.satwikiproteins@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details are available at the office of the Resolution Professional located at Office No 908, D Mall, Netaji Subhash Place, Pitampura, Delhi -110034 and can be sought at cirp.satwikiproteins@gmail.com
10.	Last date for receipt of expression of interest	Monday, 5 June, 2023
11.	Date of issue of provisional list of prospective resolution applicants	Friday, 9 June, 2023
12.	Last date for submission of objections to provisional list	Wednesday, 14 June, 2023
13.	Process email id to submit EOI	cirp.satwikiproteins@gmail.com

Date: 21st May 2023
Place: New Delhi
Sumit Sharma
Resolution Professional,
Satwiki Proteins Private Limited (under CIRP)
IBBI/IPA-001/IP-P-02323/2020-2021/13513
(Authorization for Assignment valid till 02/04/2024)
Regd. Add: C-3/69 A, Keshav Puram, Delhi ,110035
Comm. Add: 908, 9th Floor, D Mall, Netaji Subhash Place, Pitampura, Delhi-34
Contact No.: 011-4175 4949

IDFC FIRST Bank Limited
(Formerly known Capital First Ltd)
CIN : L65110TN2014PLC097792
Registered Office: KRM Towers, 8th Floor, Harrington Road,
Chetpet, Chennai - 600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.
AUTHORIZED OFFICER – Sardeep Rathore CONTACT NUMBER –9887772255 Email id-sardeep.rathore@idfcbank.com

APPENDIX- IV-A
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provisos to Rule 8 (6)& 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-borrower(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of IDFC FIRST Bank Limited, will be sold on **"As is where is", "As is what is", and "Whatever there is" on 23.06.2023, for Recovery of INR 71,09,130.13/- as on 21.02.2019 In account No's 1594579 ,1609482 due to IDFC FIRST Bank Limited (erstwhile Capital First Ltd) from. AJAY BABEL, MONIKA BABEL, SHANTI LAL BABEL, RAULETTE FORMULATIONS, as Borrower(s) and Co-Borrowers (s).**

AUCTION STATUS

Reserve Price	INR 77,88,700/-
Earnest Money Deposit Amount.	INR 7,78,870/-
Date of Submission of BID/Deposit Earnest Money.	22.06.2023 Up to 5.00 PM
Date of Inspection of Property	16.06.2023 11.00 AM to 4.00 PM
Date of Auction	23.06.2023 11.00 AM to 1.00 PM
Property details	ALL THE PIECE AND PARCEL OF THE PROPERTY CONSISTING OF 6-A KALAJI GORAJI, NEW COLONY WARD NO 20 UDAIPUR - 313001.

For detailed terms and conditions of the sale, please refer to the link provided in IDFC FIRST Bank website i.e. https://idfcfirstbank.auctiontiger.net/EPROC/.
Disclaimer: Please note that the said notice is issued for sale of immovable property only and IDFC FIRST Bank Limited has no right to sell the movable assets, if any, present at the immovable property.

Place : UDAIPUR
Date: 20.05.2023
IDFC FIRST Bank Limited
(Formerly known Capital first Ltd)

AU SMALL FINANCE BANK LIMITED
(A SCHEDULED COMMERCIAL BANK)
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

APPENDIX IV [SEE RULE 8(I)] POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:

Name of Borrower/Co-Borrower/ Mortgagor/Guarantor / Loan A/c No.	13(2) Notice Date & Amount	Description of Mortgaged Property	Date of Possession Taken
(A/c No.) L9001060118200623 Hardeep Singh (Borrower), VEERPAL KAUR (Co-Borrower)	**12-Oct-21 Rs. 604643/- Rs. Six Lac Four Thousand Six Hundred Forty-Three only as on 11-Oct-21**	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At Plot. No. 1/ 32 Shyam Nagar Housing Board,DIST- Sri Ganganagar RAJASTHAN **Admeasuring 30.937 SQ.MTR**, East : ROAD, West : WEST 1/47, North : NORTH 1/31, South : SOUTH 1/33	**17-May-23**
(A/c No.) L9001060120461921 Ghanshyam Printing (Borrower), Bhanwar Lal (Co-Borrower), Ankit Kumawat (Co-Borrower), Meena Devi (Co-Borrower), Ghanshyam Kumar (Co-Borrower)	**17-May-22 Rs. 1192672/- Rs. Eleven Lac Ninety-Two Thousand Six Hundred Seventy-Two only as on 16-May-22**	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Sitauted At PLOT .NO. 36 , SHIV SAROVAR , VILLAGE- SANGANER , DIGGI MALPURA ROAD , JAIPUR RAJASTHAN **Admeasuring 180.7 Sqyds**, East : ROAD, West : PLOT .NO. 37, North : PLOT .NO. 35, South : OTHER LAND	**20-May-23**

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said (Act-2002) read with Rule 8 of the said rule on the date mentioned in the above table. "The borrower's attention is Invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets." The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) for the amount and interest thereon mentioned in the above table.

-sd-
Place: Rajasthan Date: 20-May-2023
Authorised Officer AU Small Finance Bank Limited

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.